

(2021) 01 MP CK 0124

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No.4730 Of 2013

Avdesh Sharma

APPELLANT

Vs

State Of M.P And Others

RESPONDENT

Date of Decision : 27-01-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 379

Citation : (2021) 01 MP CK 0124

Hon'ble Judges : Anand Pathak, J

Bench : Single Bench

Advocate : Pratip Visoriya, B.M. Shrivastava,

Final Decision : Dismissed

Judgement

Anand Pathak, J

The present petition has been preferred by the petitioner under Section 482 of the Code of Criminal Procedure, 1973 for quashing of the FIR lodged

against the petitioner registered at Crime No.37/2013 at Police Station Godan, Datia for the offence under Section 379 of IPC and subsequent

proceedings.

After arguing for a while, learned counsel for the applicant seeks permission to withdraw the present petition filed under Section 482 of Cr.P.C. with

liberty to raise all the grounds in accordance with law before the competent Court of law at appropriate stage.

Prayer noted.

Accordingly, present petition stands dismissed as withdrawn with liberty as aforesaid.

Interim relief, if any, stands vacated.